

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-20013 -JK (LD) of 2024
DATED:- 12 - 12 - 2024

Sanction is hereby accorded to the appointment of Officer's of Industries and Commerce Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.


By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 12.12.2024

No:-LAW-OIC/12/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Government , Industries and Commerce Department
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


12.12.24

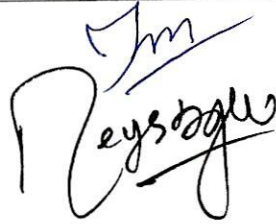
(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.20013-JK(LD) of 2024 dated 12.12.2024

S No	Title of the case	OIC
1.	OA No.895/2024 Titled Neeraj Sharma V/s UT of J&K & Ors	(Sh. Ashok Kumar), JKAS Joint Director (Dev)
2.	LPA No. /2024 in WP(C) No.2387/2024 Titled Pooja Devi V/s Inhabitants of Village Mandiwala, Tehsil Jourian District Jammu	(Sh. Vriender Kumar Manyal), JKAS General Manager,DIC,Jammu.
3	,OA No.1015/2023 titled Mir Imran V/s Union Territory of Jammu and Kashmir and others.	Mr. Riyaz-Ul-Haq, Deputy Director (Adm), Directorate of Handicrafts & Handloom, Kashmir
4	Ghulam Mohammad Ahanger V/s U.T of J&K and Ors. in WP (C) No. 801/2023.	Mr. Sajad Ahmad Banday, Deputy Manager J&K Cements Ltd.
5	Ghulam Mustafa Sheikh & Others V/s U.T of J&K and others in OA No.610/2024	Mr. Riyaz-Ul-Haq, Deputy Director (Adm), Directorate of Handicrafts & Handloom, Kashmir
6	Suresh Chander V/s Estate Manager, SICOP in Arb. Petition No. 76/2023.	Mr. Ravinder Kotwal, Divisional Manager (SICOP)
7	Avtar Krishan Suri V/s U.T of J&K & others in Arb. Petition No. 75/2023.	Mr. Ravinder Kotwal, Divisional Manager (SICOP)


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